

DCCI renders assistance to the Cement Industry for making available various inputs like coal, power and wagons by taking up the matter with the concerned authorities, namely, the State Electricity Boards, Ministry of Railways, Department of Coal, Coal Organizations, etc.

- (ii) The industry is encouraged to undertake schemes for productivity enhancement, upgradation of technology, installation of energy conservation equipments, modernisation and rehabilitation. Import of technology and capital goods is permitted where necessary, for this purpose.
- (iii) The cement industry has been advised to install sufficient captive power generating capacity. Import of diesel generating sets not indigenously available, is permitted for this purpose.
- (iv) With effect from 1.3.1989, price and distribution controls have been removed.

Allotment of LPG Agencies in Banswara and Dungarpur Rajasthan

4162. SHRI HEERA BHAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of persons who have been allotted LPG agencies in Banswara and Dungarpur districts of Rajasthan; and

(b) the criteria for allotment of a new gas agency and the number of such agencies proposed to be allotted there during 1990-91?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURU-PADASWAMY): (a) One LPG distributorship each at Banswara Town of Banswara district and Dungarpur town of Dungarpur district has been allotted so far.

(b) The marketing oil companies appoint LPG distributors on the basis of recommendations received from the concerned Oil Selection Board. In making selection of candidates who meet the eligibility conditions in regard to income, educational qualifications, residence, category, age etc. the Oil Selection Boards take the following factors into account:

- (i) Personality;
- (ii) business ability/salesmanship;
- (iii) capacity to arrange finance and capability to provide facilities;
- (iv) preparedness for working full time as a dealer; and
- (v) general assessment and extra-curricular activities.

One distributorship at Sagwara in District Dangarpur has been planned. However, in view of the various steps which have to be taken preceeding allotment of distributorship, it is not possible to indicate the time by which the above distributorship would be allotted.

[*Translation*]

Train from Poona to Nasik

4163. SHRI KISANRAO BANKHELE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is persistent demand by the public to introduce a new train from

Poona to Nasik; and

(b) if so, the details in this regard and the reaction of Government thereto?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). Such a demand was made during the conference of Travellers' Associations held at Pune in August, 1988 but the same was not found feasible due to operational and resource constraints.

Purchase of Turbines from Japan

4164. SHRIYAMUNA PRASAD SHASTRI: Will the Minister of ENERGY be pleased to state:

(a) whether Government had placed an order for the purchase of two turbines of 500 MW each and other equipment from Japan for the Anpara Thermal Power Project in Mirzapur district of Uttar Pradesh;

(b) if so, the details in this regard together with the amount being spent on the purchase of these equipments;

(c) whether the Bharat Heavy Electricals Limited had agreed to supply these turbines and equipment at a much lower cost; and

(d) if so, the reasons for not purchasing indigenous machinery and equipment and incurring heavy expenditure on their import?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). The Uttar Pradesh State Electricity Board had placed orders with M/s Mitsui & Company Limited, Japan for purchase of equipment of 2 x 500 MW Units of Anpara 'B' Thermal Power Plant. The contracts were signed with them in March/July 1989. The amount being spent on the purchase of such equipment is about

Rs. 1400 crores.

(c) No, Sir.

(d) Does not arise.

[English]

Power Generating Capacities of Units in Greater Bombay

4165. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of ENERGY be pleased to state:

(a) the existing power generating capacities of units in the central sector in the city of Greater Bombay;

(b) the detail of the additions to the existing capacities already permitted by Union Government and the time limit for the completion of these permitted expansion;

(c) the proposal under consideration for further expansion;

(d) the projected requirement of power consumption for the city of Greater Bombay; and

(e) the plans for meeting the projected requirements?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) There is no existing thermal power station in the Central Sector in the city of Greater Bombay.

(b) The Central Government had permitted M/s Tata Electric Company to install a Thermal Generating Set of 500 MW capacity at the existing station of Trombay which has been commissioned in March, 1990.

(c) The following proposals are under consideration of the Central Electricity Authority:-